CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH AT HYDERABAD

Contempt Petition No.55/1994 In O.A.NO.514/1993

Dt.of order:4-7-1996

Between:

S. Sitaramamma

Applicant

and

N.K. Chidambaram, Divl. Railway Manager, Respondent S.C.Railway, Vijayawada.

Counsel for the applicant : Sri G.V.Subba Rao Counsel for the respondent: Sri N.R.Devaraj

Coram

Hon. Mr. Justice M.G. Chaudhari: Vice Chairman Hon'ble Mr.H. Rajendra Prasad : Member (A)

JUDGE MENT

(Oral order as per Hon.Mr.Justice M.G.Chaudhari, V.C.)

None for the applicant. Mr. N.R.Devaraj, Sr.CGSC for the respondents.

Mr. Devaraj states that the order in the O.A. has been complied with as the representation was disposed of vide order dt.12-11-93. He further informs us that the case of the applicant was subsequently reviewed and the applicant was posted as WRA at BZA vide order dt.24-11-94 and the relief sought in the OA itself has been made available to the applicant. Nothing survives in the Petition.

N order as to costs. C.P. dismissed.

(M.G. Chaudhari) Vice Chairman

Dt.4-7-1996 (Open court dictation) Deputy Rogistray Occ.

kmv

(H. Rajend